

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.36/TT/2020**

Dated: 3.3.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for transmission assets under Sub-station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3\*880 MW in Phase 1) of NTPC Limited in Southern Region”.

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

**2. Interest During Construction (IDC)**

- i. The IDC statement reflecting accrual IDC to be discharged during 2014-19 period of Assets 2, 3 and 4 do not match with the statement in Form 7 of the said assets. Clarify .
- ii. The IDC statement reflecting the accrual IDC to be discharged during 2014-19 period of Assets 2, 3 and 4 is not reflected under the tables of the said assets at page 14 of the petition. Clarify.

**3. With regard to the additional capitalization, submit the following information:-**

- i. Whether the claim of additional capitalization is within the original scope of work?
- ii. With regard to the claim of additional capitalization, provide asset-wise details of unexecuted/balance works carried out during 2014-19 period along with detailed justification and relevant provisions of 2014 Tariff

Regulations.

- iii. Asset-wise details of the nature of works, alongwith clarification whether such works were awarded through firm priced contracts or otherwise. Synopsis of work of the aforesaid contracts may be given.
- iv. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit details of contracts under head-wise, party wise, year of actual capitalization, total liability, un-discharged liability (separately as on COD, as on 31.3.2014 and as on 31.3.2019), addition to liability against which payments have been retained or work has been deferred and reasons thereof for each of the assets covered in the instant petition.
- v. Regarding additional capitalization claimed during 2014-15 to 2018-19, submit details in the following format:-

| Party | Asset/Work | Year Wise actual capitalization (2014-19) | Original Liability | Year Wise Addition in Liability | Un-discharged Liability as COD | Un-discharged Liability as on 31.3.2019 |
|-------|------------|---|--------------------|---------------------------------|--------------------------------|---|
|       |            |   |                    |                                 |                                |   |
|       |            |   |                    |                                 |                                |   |

4. Asset-wise details in Form 13 indicating the head-wise Plant and Machinery cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works alongwith head-wise break-up (i.e. transmission line, Sub-station, PLCC, etc.) of IDC & IEDC.

5. Asset- wise details in Forms 5, 5A, 5B, 12, 12A and 12B.

6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer